

Sale of Cylinder and Store Division

5205. SWAMI SACHIDANAND SAKSHI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the sale of Balmer Lawrie Cylinder and Store Division, Mathura Unit to a private company;

(b) whether any pre-sale assessment of the moveable/ immoveable property of the Mathura Unit of Balmer Lawrie was made and if so, the amount thereof;

(c) if so, the details thereof; and

(d) the steps taken by the Government to safeguard the interests of the workers of the said Units and ensure their job safety ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) Yes, Sir.

(b) Yes, Rs. 75 lakhs.

(c) The valuation was done by a reputed firm of Chartered Accountants who were asked to value the unit as a going concern.

(d) The sale was done as a going concern, stipulating the condition therein that services of all workmen will be transferred on existing terms and conditions, maintaining continuity of services in accordance with the provisions of Section 6(0) of U.P. Industrial Disputes Act.

Power Tariff

5206. SHRI MRUTYUNJAYA NAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Union Government propose to increase the power tariff in Delhi;

(b) whether there is a ban in use of air conditioners and neon light hoardings to reduce the consumption of power in Delhi;

(c) if so, whether the Government are aware that in Delhi places like Sukhdev Market, Kotla Mubarakpur, New Delhi, heavy machines like wading, compressor (to paint cars and scooters), service station air machine etc. are operated using domestic power;

(d) if so, the action taken against the persons resorting the power theft and for getting such industrial units closed; and

(e) the time by which it is likely to be made theft free area ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S.

VENUGOPALACHARI) : (a) No, Sir. There is no proposal before the Ministry of Power of increasing the power tariff in Delhi.

(b) DESU has imposed restrictions on the use of air conditioning power load etc. during the evening (5.30 P.M. – 10.30 P.M.) peak hours, in view of shortage of power in Delhi.

(c) to (e) In the raids conducted during August, 1996, DESU had booked a few cases of power theft and misuse of power load in Sukhdev Market, Kotla Mubarak Pur, New Delhi. The consumers found to have indulged in misuse of supply are penalised by levying appropriate higher tariff with 50% surcharge. DESU continues its drive against power theft and other violations in its different areas in Delhi.

Jawahar Rozgar Yojna

5207. DR. BALIRAM :

SHRI LALIT ORAON :

SHRI GEORGE FERNANDES :

SHRI B. DHARMABIKSHAM :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the nature of the complaints regarding irregularities in the implementation of Jawahar Rozgar Yojana in the concerned State;

(b) whether the State Governments have since informed the Union Government of the action taken therein;

(c) if so, the details thereof; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (d) The nature of the complaints regarding irregularities in the implementation of Jawahar Rozgar Yojana received from various sources generally relate to misutiliation of funds. Since the responsibility of implementation vests with the DRDAs/State Government such complaints have been referred to them for conducting necessary inquiry and for taking appropriate remedial action.

Oil Storage Facility

5208. SHRI PRAHLAD SINGH : Will the PRIME MINISTER be pleased to state :

(a) the places in Madhya Pradesh having oil storage facilities of Bharat Petroleum, Indian Oil Corporation and Hindustan Petroleum or all of them;